

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 230 OF 2010**

Monday, this the 5<sup>th</sup> day of April, 2010

**CORAM:**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER  
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Mohamed Koya Peachyath  
Kumarikulam, Hind Babu Nivas  
Kalpeni  
Union Territory of Lakshadweep  
Retired Executive Officer, Dweep Panchayath  
Kalpeni, Lakshadweep ... Applicant

(By Advocate Mr. V.D.Balakrishna Kartha.)

versus

1. Union of Ina represented by the Administrator  
Union Territory of Lakshadweep  
Kavarathi
2. The Director (Service)  
Secretariat  
Kavarathi
3. Director of Panchayath & Rural Development  
Kavarathi
4. The Executive Officer  
Village (Dweep) Panchayath, Kalpeni,  
Union Territory of Lakshadweep ... Respondents

(By Advocate Mr.S.Radhakrishnan )

The application having been heard on 05.04.2010, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER**

The applicant has filed this OA for getting his pensionary benefits on account of his voluntary retirement, which has been accepted on 11.01.2010. The applicant had already represented his case before the authorities by filing Annexures A-4 and A-5 representations. But still the



representations are not answered. Hence the applicant has filed this OA with the above prayers.

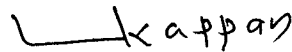
2. We have heard Mr.S.Radhakrishnan, learned counsel for respondents and also perused the OA. The counsel for respondents has no case that the factual position contained in the OA are not correct. At the same time, his only request was for some more time to consider the case of the applicant. We have gone through the entire averments and also the stand taken by the counsel for respondents. Hence, we feel that this OA can be disposed of by directing the respondents, viz., 3<sup>rd</sup> and 4<sup>th</sup> respondent to consider Annexures A-4 and A-5 representations and pass appropriate orders thereon within a reasonable time, at any rate within 30 days from the date of receipt of a copy of this order. Counsel for respondents is directed to send a copy of the order passed by this Tribunal to the above respondents for compliance.

3. With the above direction, OA is disposed of. No order as to costs.

Dated, the 5<sup>th</sup> April, 2010.



**K GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**



**JUSTICE K.THANKAPPAN**  
**JUDICIAL MEMBER**

vs